

QA 135 / 09

29/05/09

Ho. Dr. A.K. Mishra, A.T.

App: Mr. K Mishra.

Resp: Mr. K.K. Shukla for
Dr. W. Shukla.

Heard both sides. Counsel
for applicant is not pressing this
application & seeks to withdraw
this A.T. with liberty to file fresh
A.T. the request is allowed.

The application is dismissed
& not pressed with a liberty to
file fresh A.T.

by _____

A.T.

of
enlightenment
dated 29-5-09
B-12
09-06-2009

B.